

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 479 of 2005

Date of order : 1st August, 2005

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member (J)

Ram Balak Roy
Vs.
Union of India and ors.

Counsel for the applicant : Shri S.K. Bariyar
Counsel for the respondents : Shri R.K. Choubey

O R D E R (Oral)

By Ms. Sadhna Srivastava, M (J):-

The applicant has preferred this application seeking direction to the respondents to appoint him on compassionate ground against the appropriate post.

2. The facts of the case , in brief , are that the father of the applicant, namely, Prameshwar Ray, while working as Night Watch Man in the office of Income Tax, Siliguri, died in harness on 12.03.2003, leaving behind his widow and four sons including the applicant. It is stated in the application that the economic condition of the applicant is indigent , as the family of the deceased employee



has no source of income and landed property. The applicant has submitted an application containing details of family bio-data for appointment on compassionate grounds , which was received in the office on 9.7.2003. It is further stated that the applicant has been working in the department as daily paid labour since 1993. He has made several representation for confirmation/regularisation of his service even on compassionate grounds , but till date his representation has not been disposed of.

3. I have heard learned counsel for the parties and carefully perused the records. The learned counsel for the applicant submitted that the OA may be disposed of at this stage of admission itself by issuing suitable direction to the concerned respondent to dispose of the pending representation of the applicant within a time frame.

4. In view of the submissions of the parties, I am of the view that interest of justice will be served if the OA is disposed of with direction to the respondent No. 2, the Chief Commissioner of Income Tax, Kolkata to dispose of the pending representation of the applicant within a stipulated period of time. Accordingly, I



hereby direct respondent No. 2 to dispose of the representation of the applicant dated 25.02.04 as contained in Annexure A/4 within three months from the date of receipt of copy of this order. The OA is accordingly disposed of without any order as to costs.



[Sadhna Srivastava] M [J]

/cbs/

